

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP(IB) No.211/Chd/Pb/2018

Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016

In the matter of:-

Mohinder Singh, S/o Shri Badan Singh, Director/Shareholder of M/s Hemkund Bus Service Pvt. Ltd., Bathinda, R/o Kothi No.17450, Gali No.5, Pukhraj Colony, Bathinda

...Petitioner

Versus

M/s Hemkund Bus Service Pvt. Ltd., Office at Bus Stand, Bathinda PB 000000 IN, now at Gali No.5, Pukhraj Colony, Goniana Road, Bathinda, through its Manager

...Respondent

Order delivered on 20.09.2018

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the Petitioner : Mr. Jagdish Manchanda, Advocate, for Ms. Nidhi Sharma, Advocate, for the Petitioner
For the Respondent : None

Per: R.P.Nagrath, Member (Judicial):

ORDER (Oral)

Learned counsel for the petitioner seeks to withdraw the instant petition.

Dismissed as withdrawn.

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 20, 2018
Mohit Kumar